## National Company Law Tribunal

## Allahabad Bench

CPNO. 78/ALD/2017

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE

NAME OF THE COMPANY: SKR Finance and Capital PV+ L+d.

SECTION OF THE COMPANIES ACT: 230/232 of the Companies A(+ of 2013

Sl. NO. Designation Name Representation Signature 1. M. K. BALLE OL ALLA PARCACAS &

2. Krishna Dev Vyes Adv. ROC

3. Sarrabh Koulig Ado Rock Tropelies.

## CP No. 78/ALD/2017

Sh. Sourabh Kalia Advocate for the petitioner. Sh. M.K. Bagri OL for the R.D. Sh. Krishna Dev Vyas C.G.C.S for the ROC. During the course of hearing it is pointed out to us that office of the R.D. Northern Region and as well as the ROC has expressed their no objection so far as amendment in the Proposed Company Scheme is concerned and this Court may decide the same as per merits, it is also submitted before us that the demerge companies has moved an application before the Principal Bench of the Hon'ble NCLT seeking for similar relief, and the matter would be

In view of this, we fell that after knowing the considered view of the Hon'ble Principal Bench NCLT, in the matter, an appropriate order may be passed.

Meanwhile, in order to expedite the process of sanction of the Company Scheme the petitioner company is granted liberty for publication in the newspaper in respect of the present company petition and on proposed amendment on company scheme by inviting response/objection, if any, from the public concern. Further a copy of this present company petition and proposed amended company scheme be provided to the Central Govt. through the office of the OL Allahabad and Central Govt. Standing Counsel (C.G.C.S), so as to enable them offer their comment, if any, on the proposed amended scheme by filing their necessary affidavit/ report as the case may be and to serve an advance copy thereof, to the opposite party/counsel.

The matter be listed on 28th November, 2017.

H.P. Chaturvedi, Member(Judicial)

Date: 27/10/2017

Typed by Md. Zaid